

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-68/2020

Vikas Parishad Mandrem
and another.

... Applicants

Versus

State of Goa and Ors.

... Respondents

Mr. P. Rao, Advocate for the Applicants.

Ms. A. Agni, learned Senior Advocate along with Ms. J. Sawaikar,
Advocate for Respondent No.4.

Mr. P. Arolkar, Addl. Government Advocate for Respondent No.1.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 17th July, 2020

P. C.:

Heard Mr. Rao for the applicant, Ms. A. Agni, the learned Senior Advocate along with Ms. J. Sawaikar for the Goa University and Mr. P. Arolkar, Additional Government Advocate for the State Government and its authorities.

2. Although, we are not much satisfied with the reasons indicated in the miscellaneous application, taking into consideration the circumstances prevalent these days and the fact that the request is only

for extension by four weeks, we grant extension as prayed for as a matter of last chance.

3. We also make it clear that the liberty which we had granted to the applicant to apply for final hearing will be subject to the applicant honoring its commitment to clear the arrears of salaries to the extent of 50%.

4. This miscellaneous application is disposed of.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.